

WRITTEN ANSWERS TO QUESTIONS

PILOT SCHEME FOR EMPLOYMENT DATA

*647. **Shri Radha Raman**: Will the Minister of **Planning** be pleased to state:

(a) whether it is a fact that Government have undertaken a pilot-scheme for the continuous collection and study of information about the employment market in the country;

(b) if so, whether the statistics so collected will be used for official purposes or released for unofficial use also; and

(c) the details of information to be collected through this pilot-scheme?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Yes, Sir.

(b) It is intended to release the statistics collected both for official and non-official use.

(c) For the pilot scheme it is proposed to collect information from Government and Quasi-Government establishments and private employers regarding (i) number of persons employed, (ii) number of present and future vacancies, (iii) difficulties in filling up such vacancies, if any, (iv) sources of supply, (v) terms and conditions of service, and so on.

INDUSTRIALISTS' CONFERENCE AT PONDICHERRY

*648. **Shri A. K. Gopalan**: Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether it is a fact that Industrial Advisers of the Union Government visited Pondicherry in December 1955 and held a conference of Small Scale Industrialists; and

(b) if so, what was the outcome of the Conference?

The Minister of Industries (Shri Kanungo): (a) and (b). The Industrial Advisers visited Pondicherry in December 1955 to study the possibilities of setting up of industries in the area and had discussions with the leading industrialists there. They

have submitted a report to Government and it is under examination.

COMPENSATION

*651. **Pandit D. N. Tiwary**: Will the Minister of **Rehabilitation** be pleased to state:

(a) whether there is any proposal to appoint full time District Judges who would exclusively decide the right and apportionment of compensation;

(b) whether there is a proposal to give them certain additional powers; and

(c) if so, the necessity for the same?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) Yes.

(b) Yes.

(c) In order to expedite the disposal of judicial cases arising out of the administration of the Displaced Persons (Compensation and Rehabilitation) Act and rules thereunder.

STEEL

*654. **Shri M. R. Krishna**: Will the Minister of **Commerce and Industry** be pleased to state the total quantity of steel requested by the Government of Hyderabad during 1955 and the quantity allotted to the State during that year?

The Minister of Industries (Shri Kanungo): Demands for a total quantity of 23,791 tons of steel were received and 20,746 tons allotted during 1955 to Hyderabad State.

SMALL SCALE INDUSTRIES

*657. **Shri M. S. Gurupadaswamy**: Will the Minister of **Rehabilitation** be pleased to state:

(a) whether Delhi State Government have forwarded to the Government of India the report of the Committee which they had appointed to report on the setting up of small scale and cottage industries in Rehabilitation Colonies to relieve unemployment; and

(b) if so, whether they have recommended any specific schemes?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) Yes, the report has been received only recently and is under examination.

(b) No specific schemes have been sent. The recommendations made are of a general nature.

URANIUM PROSPECTING

***659. Shri S. V. Ramaswamy:** Will the **Prime Minister** be pleased to state:

(a) the nature of organisation of the Atomic Energy Department for prospecting Uranium in Travancore-Cochin and Madras State; and

(b) the progress made so far in this connection?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) Two field parties of the Raw Materials Division of the Department of Atomic Energy are working one each in the States of Travancore-Cochin and Madras *inter alia* for prospecting for uranium ores.

(b) A few patches of uranium minerals have been located in the States of Travancore-Cochin and Madras. It is however not in the public interest to disclose the exact localities where these minerals have been found.

INTEGRATION OF REHABILITATION SCHEMES

***662. Dr. Ram Subhag Singh:** Will the **Minister of Rehabilitation** be pleased to state:

(a) whether it is a fact that the West Bengal Chief Minister has suggested integration of refugee rehabilitation schemes with the country's major development projects; and

(b) if so, whether Government have considered this suggestion?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): (a) and (b). Yes, Sir.

COMMUNITY PROJECT ADMINISTRATION

***666. Shri Raghubir Sahai:** Will the **Minister of Planning** be pleased to state:

(a) the programme that has been worked out by the Community Project Administration in order to speed up the work of training in cottage industries; and

(b) whether it has been communicated to State Governments for adoption?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) A statement showing the training programme suggested to the State Governments for adoption is placed on the Table of the House. [See Appendix IV, annexure No. 11.]

(b) Yes, Sir.

GEIGER MULLER COUNTERS

***675. Shri S. V. Ramaswamy:** Will the **Prime Minister** be pleased to state the steps being taken to manufacture *Geiger Muller Counters* in our country?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The Tata Institute of Fundamental Research is already manufacturing *Geiger Muller Counters* and the Government of India is giving the Institute annual grants for the purpose.

PERIYAR WATER DISPUTE

***680. Shri S. V. Ramaswamy:** Will the **Minister of Irrigation and Power** be pleased to state:

(a) the terms of settlement of the long-standing dispute between Madras and Travancore-Cochin States regarding the use of Periyar water for developing power; and

(b) the part played by the Union in the settlement of this dispute?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The Government of Madras agreed to pay a royalty at Rs. 12 per Killowatt year (8760 units) for generation of power